

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 4662 of 2017

Ful Chand Lakra Petitioner

Versus

The Union of India through, Director General Pay and Accounts Office, & Ors.

... .. Respondents

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

For Petitioner : Ms. Niki Sinha, Advocate
For the State : Mr. Rajit Sinha, ASGI
For Resps. : Mr. A. Alam, Sr. Advocate

08/06.09.2021 Let the Bank of India, Lohardaga Branch be impleaded as a party respondent No.4.

The petitioner is directed to do the needful and make suitable correction in the array of parties for impleading the Bank of India, Lohardaga Branch as respondent No.4 within a period of one week in red ink.

Mr. A. Alam learned Senior counsel accepts notice on behalf of newly added respondent-bank.

Let two copies of the writ petition along with counter affidavit filed by the Union of India be handed over to the office of learned Senior counsel.

From perusal of the page-20 of the counter affidavit it transpires that it has been recommended that as per guideline issued by the Central Pension Accounting Office, Net Delhi, the petitioner is entitled for restoration of his full pension on completion of 15 years from the date when payment of commuted value of was made, which ended on 31.10.2012 itself. As per the guidelines, full pension is to be restored automatically by the bank after 15 years from the date of payment of commuted value as indicated in the PPO.

Let the Bank consider the recommendation of the Commandant, 106 BN, RAF, CRPF, Jamshedpur, Jharkhand, which is at Annexure-R/5 series at page-20 of the counter affidavit, wherein recommendation for restoration of full pension has been made. The respondent-bank is directed to immediately consider the case of the petitioner for restoration of full pension and pass suitable order within a period of three weeks.

Let an affidavit to that effect be filed within a period of three weeks.

Put up this case on 29.09.2021.

(Dr. S.N. Pathak, J.)